

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 3/2015

SMT. (DR) RASHMI RHAINA

Petitioner(s)

VERSUS

DR. VIKRAM SHARMA

Respondent(s)

(with appln. (s) for stay and office report)

WITH

SLP(Cr1) No. 4823/2015

(With appln(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O.T. and permission to place addl. documents on record)

SLP(Cr1) No. 5980/2015

(With appln(s) for exemption from filing O.T. and permission to place addl. documents on record and Office Report)

Date : 05/04/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For the parties

Mr. Vikas Singh, Sr. Adv.

Mr. Varun Singh, Adv.

Mr. Shri Venkatesh, Adv.

Ms. Aditi Mohapatra, Adv.

Mr. Lakshmi Raman Singh, Adv.

Mr. Akshat Shrivastava, Adv.

Mr. Ajit Kumar Sinha, Sr. Adv.

Mr. Devashish Bharuka, Adv.

Mr. Ravi Bharuka, Adv.

UPON hearing the counsel the Court made the following

O R D E R

When these matters were called out in the morning, Dr. Rashmi Rahina and Dr. Vikram Singh were present in the Court. We requested Ms. V. Mohana, learned senior counsel, who was present in

the Court, to talk to the parties and find out an amicable solution of the disputes, which she readily agreed, and the matters were kept for hearing in the evening.

It is heartening to note that the parties have arrived at an amicable settlement and handed over in Court a Joint Application (Memorandum of Understanding), signed by both the parties dated 05.04.2017, which is taken on record.

We place on record our appreciation for the efforts taken by Ms. V. Mohana, learned senior counsel, in negotiating with the parties and arriving at an amicable settlement.

List the matters on 28.04.2017.

(NARENDRA PRASAD)
COURT MASTER

(SUMAN JAIN)
COURT MASTER